GOVERNMENT OF INDIA HEALTH AND FAMILY WELFARE LOK SABHA

UNSTARRED QUESTION NO:2249 ANSWERED ON:24.08.2012 CASES OF REMOVAL OF HUMAN ORGAN Singh Rajkumari Ratna;Singh Shri Ganesh;Sinh Dr. Sanjay;Tandon Shri Lal Ji

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the details of the provisions made in the Transplantation of Human Organ Act, 1994;

(b) whether the illegal trading of human organs has been increasing in various parts of the country;

(c) if so, the details of investigation undertaken on the complaints of breach of Provisions of the Transplantation of Human Organ Act, 1994 during each of the last three years, State-wise;

(d) the number of cases registered under this Act during each of the last three years, State-wise along with the number of persons, who found guilty of removal of human organs without authority and for commercial dealings of human organs; and

(e) the further steps taken/being taken by the Government to address the problems?

Answer

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD)

(a) Sale and purchase of human organs are already banned under the provisions of the Transplantation of Human Organs Act, 1994. The Appropriate Authorities appointed under Section 13 of the said Act by the Central and the State Governments, are empowered to investigate any complaint of breach of provisions of the Act, including those pertaining to sale and purchase of human organs. This Act contains stringent provisions for punishing removal of human organs without authority and for commercial dealings in human organs.

(b) to (d) Health being a State subject, such information is not maintained centrally. However, some incidents of illegal transplant of human organs have come to notice of Government of India. Information supplied by various States during the last few years regarding such incidents is at Annexure.

(e) Penal provisions and punishments have been made more stringent in the Transplantation of Human Organs (Amendment) Act, 2011.